# GOVERNMENT OF INDIA <br> MINISTRY OF COMMERCE \& INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE 

LOK SABHA

UNSTARRED QUESTION NO. 2394. TO BE ANSWERED ON WEDNESDAY, THE 21 ${ }^{\text {ST }}$ DECEMBER, 2022.

GI TAG FOR TANDUR ARHAR DAL
2394. DR. G. RANJITH REDDY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state: वाणिज्य एवं उद्योग मंत्री
(a) the advantages of getting GI tag for a product;
(b) whether it is true that the world famous Tandur Arhar Dal from Tandur has been submitted for getting Gl tag;
(c) if so, the present status of the same; and
(d) the time by which Gl tag for Lakka Bangles is likely to be given?

> ANSWER
> वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)
> THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE \& INDUSTRY (SHRI SOM PARKASH)
(a): A geographical indication (GI) is registered as per the provisions of the Geographical Indications of Goods (Registration and Protection), 1999 and relevant Rules. A Gl tag thus, confers legal protection against its unauthorised use. It allows the registered proprietor of the GI and its authorised user the right to obtain relief in respect of infringement of the Gl . Registration of Gl also allows the authorised user exclusive right to the use of Gl in relation to goods in respect of which Gl is registered.
(b) \&(c): Application for GI tag under the name "Tandur Redgram" was received on September 24, 2020 vide Application No. 706. GI Certificate for the said application was issued on December 06, 2022.
(d): $\quad$ No application for registration of Lakka Bangles has been received by the GI Registry. Application for registration of GI in the name of "Hyderabad Lac Bangles" (GI Application No. 917) was filed on June 23, 2022. Being a quasi-judicial function, the processing of an application is done as per the provisions of the Geographical Indications of Goods (Registration and Protection) Act, 1999 and relevant Rules in this regard.

